

SPECIAL BENCH
COURT - I

O-251

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/183(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

IN THE MATTER OF	AMIT SHAW VS SUMIT KUMAR SHAW-KOLKATA CARBAZAAR PVT LTD - DIRECTOR
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Ms.Sapna Choubey,Adv.]For the petitioner
Mr.Mohan Ram Goenka,PCS]

Mr. Mohit Gupta,Adv.] For the Respondent
Ms. Sneha Dutta,Adv.]

O R D E R

1. Ld.Counsel on both sides present.
2. Ld.Counsel for the respondent submits that the only assets are mortgaged with HDFC Bank, therefore, an apprehension of the petitioner that assets may be sold off.
3. Ld.Counsel for the petitioner to file an IA to bring on record the changes in the composition of Board and the shareholding.
4. Let an IA be filed within a period of two weeks and reply within one week.
5. List this matter on **05/09/2024 at 3.30 P.M.**

**D. ARVIND
Member (Technical)**

**BIDISHA BANERJEE
Member (Judicial)**

PJ